

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.440 of 2012

(Arising out of Order-in-Original No.12/Commissioner/CE/Kol-IV/2012 dated
18.04.2012 passed by Commissioner of Central Excise, Kolkata-IV.)

M/s. Brand Alloys Limited

Formerly known as M/s.Veekee Ispat Private Limited

(N.H.2, Delhi Road, Serampore, Dist.-Hooghly.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-IV

.....Respondent

(M.S.Building, 15/1, Strand Road, Kolkata-700001.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75024/2020

DATE OF HEARING : 3 January 2020

DATE OF DECISION : 3 January 2020

P.K.CHOUDHARY :

The appellant prays for withdrawal of their Appeal under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the above submission of the appellant, the prayer for withdrawal of the appeal is allowed. Accordingly, the appeal is dismissed as withdrawn under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 in terms of the provisions of Section 127(6) of the Finance (No.2) Act, 2019.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**